

आयकर अपीलिय अधिकरण "ए" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI R.S.SYAL, VP AND
SHRI PARTHA SARATHI CHAUDHURY, JM

आयकर अपील सं. / ITA No. 336/PUN/2019

निर्धारण वर्ष / Assessment Year : 2013-14

Desai Electronics Pvt. Ltd.
Gat No.553, Kondhapur Road,
Khed Shivapur,
Pune-412 205
PAN : AAACD6448G

.....अपीलार्थी / Appellant

बनाम / V/s.

The Income Tax Officer,
Ward-1(3), Pune.

.....प्रत्यर्थी / Respondent

आयकर अपील सं. / ITA No. 337/PUN/2019

निर्धारण वर्ष / Assessment Year : 2014-15

Desai Electronics Pvt. Ltd.
Gat No.553, Kondhapur Road,
Khed Shivapur,
Pune-412 205
PAN : AAACD6448G

.....अपीलार्थी / Appellant

बनाम / V/s.

The Deputy Commissioner of Income Tax,
Circle-1(2), Pune.

.....प्रत्यर्थी / Respondent

Assessee by : None (Withdrawal Application)

Revenue by : Shri S.P Walimbe

सुनवाई की तारीख / Date of Hearing : 29.09.2021
घोषणा की तारीख / Date of Pronouncement : 29.09.2021

आदेश / ORDER

These two appeals preferred by the common assessee emanates from the different orders of the Ld. CIT(Appeals)-1, Pune dated 20.11.2018 & 22.11.2018 for the assessment years 2013-14 and 2014-15 as per the grounds of appeal on record.

2. The assessee by filing letter dated 16.08.2021 submitted that he wants to withdraw the appeals in light of the assessee opting for resolution under the provisions enumerated in the Direct Tax Vivad Se Vishwas Act, 2020 ('the VSV Act') and has filed withdrawal application along with Form-3 in this regard.

3. The Ld. DR has no objection in case the assessee wishes to withdraw the appeals. Hence, we permit the withdrawal. Appeals of assessee are dismissed being withdrawn.

4. In the result, **appeals of the assessee are dismissed as withdrawn.**

Order pronounced on 29th day of September, 2021.

Sd/-
R.S.SYAL
VICE PRESIDENT

Sd/-
PARTHA SARATHI CHAUDHURY
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 29th September, 2021.

SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(Appeals)-1, Pune.
4. The Pr. CIT-1, Pune.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "ए" बेंच,
पुणे / DR, ITAT, "A" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	29.09.2021	Sr.PS/PS
2	Draft placed before author	29.09.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		